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THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Original Application No.616 of 1993

Smt Laxmi Bai ... Applicant

versus

Union of India and others... Respondents

HON'BLE MR MAHARAJDIN MEMBER-J

This is an application under Section 19 of the Administrative Tribunal Act 1985 seeking the relief to issue directions on the respondents to release settlement dues of her deceased husband Devi Lal Sobatiya, who was employed as V KC under the Loco Foreman G-walior. The husband of the applicant met an accident and died on 03 03 92. The applicant is the widow of the deceased employee and filed the application before this Tribunal which was registered as Original Application No. 970/92 Laxmi Bai versus Union of India and others. It was decided on 04 08 92 (Annexure A-I) in which the following directions were issued to the respondents :

" It is made clear that necessary investigation about the identity and claim of the applicant should be made to avoid impersonation. It is also made clear that in case the above representation of the applicant dated 6/7-6-1992 (Annexure -A5) is not readily available with the respondent No.2, then in that case the applicant shall furnish a copy thereof to the respondent No.2 to enable him to decide the same within the aforesaid specified period of two months. "

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The applicant in pursuance of the directions of the department obtained Succession Certificate from the court of VII Additional District Judge Gwalior (M.P.) and produced the same for release of the amount of gratuity Provident Fund etc. The applicant in this Original Application also made prayer for providing appointment on compassionate ground as her husband died ⁱⁿ ~~during~~ harness.

The formalities as desired by the department about compassionate appointment have been completed by the applicant as would appear from Annexure A-5, dated 11-12-1992. The applicant was making request to the department to release the amount of gratuity, Provident Fund etc as well as to provide appointment on compassionate ground, but no heed was paid.

The applicant submitted representation dated 03 03 93 (Annexure A-6) to this effect which is still pending for disposal with the department. When the department has almost taken decision that the relief prayed for, could be granted to the applicant, I fail to understand as to why the delay is being caused in the matter.

Thus in these circumstances the Original application is disposed off at admission stage with the direction that the representation of the applicant dated 03 04 93 (Annexure A-6) be disposed off within a period

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of two months from the date of communication of this
order.

W.M.
27.4.93
MEMBER-J

Dated : Allahabad
April 27th, 1993.

(VKS)